

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00543/2018

Jabalpur, this Thursday, the 19th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Mrs. Kiran Singh Thakur,
W/o Shri Karan Singh Thakur,
D/o Late Chote Lal Rajput,
aged about 45 years,
Occupation-Nil, R/o 2170,
Pansari Mohalla, Gorakhpur, Jabalpur

-Applicant

(By Advocate –**Shri Abhishek Verma**)

V e r s u s

1. Union of India,
through Secretary,
Railway Board, Rail Bhawan,
New Delhi-110011
2. Director, Ministry of Personnel,
Grievances and Pensions,
Department of Personnel
and Training, North Block,
New Delhi-110001
3. Chairman, Railway Board,
Rail Bhawan, New delhi-110011
4. General Manager,
Zonal Railway Office,
West Central Railway, Indira Market,
Jabalpur, M.P.-482001
5. Divisional Railway Manager,
Jabalpur Division, Indira Market,
Jabalpur, M.P.-482001

6. Senior Divisional Personnel Office,
Jabalpur Mandal, Jabalpur, M.P.-482001

-Respondents

(By Advocate –**Shri A.S.Raizada**)

ORDER (ORAL)

By Navin Tandon, AM:-

The applicant is a divorced daughter of deceased employee. She is aggrieved by the fact that her request for family pension has been refused by the respondents vide letter dated 30.09.2016 (Annexure A-7).

2. During the arguments learned counsel for the applicant submitted that Railway Board vide RBE No. 102/2017 dated 23.08.2017 has issued fresh guidelines regarding grant of family pension to divorced daughter.

3. Learned counsel for the applicant states that the applicant would be satisfied if liberty may be given to the applicant to file a detailed representation quoting this RBE No. 102/2017 to the respondents and the respondents may be directed to decide the same in a time bound fashion.

4. Learned counsel for the respondents has no objection if the O.A. is disposed off in that manner.

5. In view of it, this Original Application is disposed off at the admission stage itself, without going into the merits of the case, with liberty to the applicant to submit a fresh detailed

representation before the competent authority of the respondents, within a period of 15 days from today and on submission of such representation, the respondents are directed to decide the same within a period of 90 days from the date of receipt of such representation. The decision so taken be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member